

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4313**  
ANSWERED ON 18<sup>TH</sup> JULY, 2019

**CHECK ON LEVEL OF POLLUTION AND CROWDING ON ROADS  
IN DELHI AND NCR**

4313. SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has received any representations or suggestions to reduce the level of pollution and crowding on roads in Delhi and NCR;
- (b) if so, the details thereof along with the steps taken/being taken by the Government thereon;
- (c) whether the Government has fixed any criteria for old diesel and petrol vehicles through National Green Tribunal (NGT); and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Yes, Sir. Government has received representations and suggestions from various agencies including Environment Pollution (Prevention and Control) Authority for the National Capital Region (EPCA) to reduce the level of pollution and crowding on roads in Delhi and NCR.

As per the information available with this Ministry and further provided by Ministry of Environment, Forests and Climate Change (MoEF&CC), the steps taken by the Government for prevention, control and abatement of air pollution and crowding on roads in Delhi and NCR are placed at Annexure.

(c) and (d) The Hon'ble National Green Tribunal vide its order dated 26.11.2014 in the matter of OA No. 21/2014 - Vardaman Kaushik v/s Union of India, has banned the plying of 15 years old petrol vehicles and vide its order dated 07.04.2015 banned the plying of 10 years old diesel vehicles on the roads of NCR and Delhi.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 4313 ANSWERED ON 18<sup>TH</sup> JULY, 2019 ASKED BY SHRI SUKHBIR SINGH JAUNAPURIA REGARDING CHECK ON LEVEL OF POLLUTION AND CROWDING ON ROADS IN DELHI AND NCR

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**Steps taken by the Government for prevention, control and abatement of air pollution and crowding on roads in Delhi and NCR.**

**(i) Plans and Directions**

- Comprehensive Action Plan (CAP) identifying timelines and implementing agency for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR has been notified.
- National Clean Air Programme (NCAP) under the Central Sector “Control of Pollution” Scheme as a time bound national level strategy to tackle air pollution problem across the country in comprehensive manner has been launched.
- 102 non-attainment cities for formulation and implementation of city specific action plan under NCAP have been identified.
- Graded Response Action Plan for different levels of air pollution in Delhi and NCR has been notified.
- A comprehensive set of directions have been issued under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42/31 measures to mitigate air pollution in major cities including Delhi and NCR cities comprising of control and mitigation measures related to vehicular emissions, re-suspension of road dust and other fugitive emissions, bio-mass/municipal solid waste burning, industrial pollution, construction and demolition activities, and other general steps.

**(ii) Monitoring**

- Setting up of monitoring network for assessment of ambient air quality.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

**(iii) Transport**

- To promote clean fuel for reduction of vehicular pollution, this Government has issued notification number G.S.R. 643(E) date 19.08.2015 vide which the Mass Emission Standards for Bharat Stage IV shall come into force all over the country in respect of four wheeled vehicles manufactured on or after the 1st April, 2017.
- The Government vide notification number G.S.R. 889(E), dated 16.09.2016 has mandated mass emission standards for BS-VI throughout the country with effect from 1st April 2020 in order to bring down emission.
- For promoting Battery Operated Vehicles that Government has initiated steps which includes:-
  - (i) Retro-fitment of hybrid electric system or electric kit to vehicles and the Government has also specified the type approval procedure of electric hybrid vehicles.
  - (ii) The registration mark for Battery Operated Vehicles to be on a Green background.

- (iii) Exemption to the Battery Operated Transport Vehicles and Transport Vehicles running on Ethanol and Methanol fuels from the requirements of permit.
- (iv) The Government has published G.S.R. 430 (E) dated 18.06.2019 proposing to wave off the fee for registration of electric vehicles for seeking comments and objections.

- Introduction of cleaner / alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway & Western Peripheral Expressway to divert non-destined traffic from Delhi.
- Strengthening the process of issuance of Pollution under Control Certificate.
- Rule 115 of Central Motor Vehicles Rules, 1989 has been amended vide G.S.R. 527 (E) dated 06.06.2018 regarding linking of PUC data (emission related data) with the VAHAN database.

#### **(iv) Industry**

- Badarpur thermal power plant has been closed from 15th October, 2018.
- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.
- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time to time.

#### **(v) Biomass and Solid Waste**

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization for in-situ management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.
- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, bio-medical waste, C&D waste and hazardous wastes issued in 2016.

#### **(vi) Dust**

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

#### **(vii) Public Outreach**

- Ministry of Environment, Forest & Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd Feb 2018 and to check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" during November 01, 2018 to November 10, 2018.
- Ministry is promoting people's participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car-pooling etc.
- Development of mechanism for redressal of public complaints regarding air pollution issues in Delhi and NCR (through 'Sameer App', 'Emails' (aircomplaints.cpcb@gov.in) and 'Social Media Networks' (Facebook and Twitter) etc.